



High Court of Tripura
Agartala

Order No. 59

Dated, Agartala, the 10th June, 2014

Hon'ble the Chief Justice has been pleased to direct that henceforth, all the cases pending in the District Judiciary u/s 125 Cr.P.C. and/or under any other provisions of law, touching the matter of maintenance of destitute person(s) shall be disposed of as early as possible preferably by fixing the dates of such cases at least once in a month.

By Order,

Sd/-

(S. Datta Purkayastha)
Registrar (Judicial)

Memo No.F. 40 (22)-HCT/BENCH/SUB.JUD/2013-14/ 3707-26 June 10, 2014

Copy to:

01. The District & Sessions Judge, South Tripura, Udaipur/North Tripura, Kailashahar/West Tripura, Agartala for information and compliance. They are requested to circulate this Order to the concerned Courts of all the Judicial Sub-divisions/Stations of their respective judgship for compliance;
02. The Judge, Family Court, Udaipur, South Tripura/Kailashahar, North Tripura/Agartala, West Tripura for information and compliance;
03. The Joint Registrar, High Court of Tripura, Agartala;
04. The Deputy Registrar (s), High Court of Tripura, Agartala;
05. The Assistant Registrar (s), High Court of Tripura, Agartala;
06. The Assistant Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
07. The Librarian-cum-RO., High Court of Tripura, Agartala;
08. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
09. The Private Secretary to the Registrar General, High Court of Tripura, Agartala;
10. The Superintendent(s), High Court of Tripura, Agartala;
11. The Programmer, Computer Section, High Court of Tripura, Agartala. **He is directed to upload this order in the website of the High Court of Tripura;** and
12. Order File.

10.6.14
(S. Datta Purkayastha)
Registrar (Judicial)